

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) CHENNAI

ORIGINAL APPLICATION No. 33/2022

BETWEEN

SUO MOTO

... Applicant

AND

SEIAA, Karnataka & Others

... Respondents

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(H.K. VASATNH)

Advocate for Res. No. 1

(SEIAA)

Place: Bangalore

Date: 14/11/2025

**Report of State Environmental Impact Assessment Authority, Karnataka
submitted in compliance to Hon'ble NGT (SZ) order dated 20th June 2025
in O.A. No.33/2022.**

It is to submit that, the case was converted into Suo Moto case by Hon'ble NGT (SZ) in continuation of the original application No. 33 of 2022 (SZ) and directed SEIAA, Karnataka to submit independent report.

This report is submitted in connection with the environmental clearance compliance status for the project of Sri. M.H. Maya & Mr. Raghu Nandan M.H. which is development of residential apartment at Site No. (VP No.) 638/92/3/92/4/92/5/92/6, Sy. Nos. 92/3, 92/4, 92/5 & 92/6 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru Urban District . The site inspection has been conducted on 09.10.2025.

The building plan approval for the construction of 343 dwelling units with a total built-up area of 26,448.54 sq.mts. was obtained from Bangalore Development authority on 02/02/2018.

Subsequently, Environmental Clearance was granted by SEIAA, Karnataka vide letter no. SEIAA 45 CON 2018 dated 09/05/2018. The Environmental Clearance for the project was granted by the State Environmental Impact



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Assessment Authority (SEIAA), Karnataka, with specific and general conditions applicable to both the construction and operational phases.

The Consent for Establishment (CFE) of Sewage Treatment Plant (STP) of 210 KLD capacity was obtained from the Karnataka State Pollution Control Board (KSPCB) on 28/08/2019. The Consent for Operation (CFO) of Sewage Treatment Plant (STP) of 210 KLD capacity was obtained on 26/05/2023. Though the Environment Clearance mandates setting up of 233 KLD capacity Sewage Treatment Plant, the CFO issued by the Karnataka State Pollution Board shows that the Project Proponent has installed 210 KLD capacity Sewage Treatment Plant. The Project Proponent in his affidavit dated 28/08/2025 has contended that the report dated 19/06/2025 filed by Karnataka State Pollution Board states that the Project Proponent has already installed 233 KLD capacity Sewage Treatment Plant.

Copy of recently submitted compliance report by Proponent is furnished for the kind perusal of the Hon'ble Tribunal. **(Annexure-1)**

The residential building comprises of one basement + ground floor + four upper floors and terrace floor. The residential development consists of 343 units. As on the date of inspection, it has been observed that the



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construction activities have been completed and the project is currently in the operational phase.

As per the Environmental Clearance conditions, 200 cubic meter capacity tanks for rooftop rainwater harvesting and 31 recharge pits for surface runoff management are proposed whereas 6 recharge pits have been developed for storm water recharge. There is facility of three organic waste converters of capacity 100 kg/day to handle the domestic organic waste generated from the project. Non-biodegradable waste is being handed over to authorized recyclers.

DG set of 1 x 1150 KVA has been installed as an alternative power source for which the stack of 30 mts. height is installed.

There is a natural nala (Primary drain) present adjacent to the project site in southern side of the site area. As per the plan approval dated 02.02.2018 buffer of 50 meter has been maintained from the center of the drain.

With respect to the drain buffer, the EC condition mandates to leave buffer of 50 meter from primary drain in accordance with the regulations prescribed by the competent planning authority and to ensure the development of a green belt within the designated buffer zone.



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The project Proponent had constructed a swimming pool, children's play area and an open gym in the green belt area which has been dismantled now and the recent site photographs are enclosed. (Annexures - 2 to 4).

That the Respondent No. 1 humbly requests the Hon'ble Tribunal to consider the report and pass necessary orders as it deems fit and proper under the facts and circumstances of the above case.



Member Secretary

Place: Bangalore

Date: 14/11/2025

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ANNEXURE-7
EC COMPLIANCE



ISO 9001:2015 COMPANY

DS-MAX PROPERTIES (P) LTD.

Registered Office Address : #1794, 14th Main, 30th Cross, 1st Stage, 5th Block, HBR Layout,
Bangalore, Karnataka - 560 043. Ph : 080-25439990, Mob : 98809 74400
CIN : U70102KA2007PTC041508.

Email : economic@dsgroupworld.in - www.dsmaxproperties.com

Date: 16.10.2025

To,

ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS (C),
Ministry of Environment and Forests and Climate Change,
Regional Office (Southern Zone),
Kendriya Sadan, 4th Floor, E & F Wings,
17th Main Road, Koramangala II Block,
Bengaluru -560 034.

Sub: Submission of six-monthly compliance report to the conditions of environmental clearance.

Ref: 1) Environmental clearance copy of File No. SEIAA 45 CON 2018 dated
09.05.2018.

Dear Sir,

With respect to the above subject, State Level Environmental Impact Assessment Authority, Karnataka has issued Environmental Clearance for Construction of Residential Apartment project at E. Khatha No.150200401700525012, Site No. (VP No.) 638 92/3/92/4/92/5/92/6, Sy. Nos. 92/3, 92/4, 92/5 & 92/6 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru Urban District by Miss. M.H. Maya & Mr. Raghu Nandan M.H., in this regard, here with we are submitting six monthly compliance report along with Annexures for the period of April 2025 to September 2025.

Kindly consider and acknowledge the same.

Thanking you,

Yours faithfully,

For M/s. DS-MAX PROPERTIES PVT LTD

AUTHORIZED SIGNATORY

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**SIX MONTHLY COMPLIANCE REPORT FOR STIPULATED
CONDITIONS TO ENVIRONMENTAL CLEARANCE**

(MONITORING PERIOD: APRIL 2025 TO SEPTEMBER 2025)

Prepared for

CONSTRUCTION OF RESIDENTIAL APARTMENT

At

Site No. (VP No.) 638/92/3/92/4/92/5/92/6, Sy Nos. 92/3, 92/5 &
92/6 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk,
Bengaluru Urban District.

PROJECT BY,

Miss. M.H. Maya & Mr. Raghu Nandan M.H.

Prepared By,



AM ENVIRO ENGINEERS

[ISO 9001-2015 CERTIFIED COMPANY]

(QCI/NABET Accreditation No. NABET/EIA/2326/RA 0306_Rev01)

No. 90/1, 2nd Floor, Rathnavilas Road, Basavanagudi, Bengaluru

(560 004) Ph. No.: 080 2657 6577.



Your (Half Yearly Compliance Report) has been Submitted with following details**Proposal No** SIA/KA/NCP/73287/2018**Compliance ID** 138182127**Compliance Number(For Tracking)** EC/M/COMPLIANCE/138182127/2025**Reporting Year** 2025**Reporting Period** 01 Dec(01 Apr - 30 Sep)**Submission Date** 16-10-2025**RO/SRO Name** Shri S Senthil Kumar**RO/SRO Email** jk083.ifs@nic.in**State** KARNATAKA**RO/SRO Office Address** Integrated Regional Offices, Bengaluru**Note:-** SMS and E-Mail has been sent to Shri S Senthil Kumar, KARNATAKA with Notification to Project Proponent.

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DETAILS OF THE PROJECT

1	File No.	SEIAA 25 CON 2010 dated on 26-07-2018
2	Project name & Type	Construction of Residential Apartment.
3	Project Location	Site No. (VP No.) 638/92/3/92/4/92/5/92/6, Sy Nos. 92/3, 92/5 & 92/6 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru Urban District.
4	Name of the project proponent	Miss. M.H. Maya & Mr. Raghu Nandan M.H
5	Total Site Area	10,420.568 Sqm
6	Total Built-up area	26,448.54 Sqm
7	Project description	Project consists of 343 No's of residential units comprising of 1B+1GF+4UF+TF.
8	Cost of the project	25 Crores
9	STP capacity	239.27 KLD
11	Monitoring period	April 2025 to September 2025
12	Status of the project	Project is Under Operation.



COMPLIANCE TO EC CONDITIONS

SI No.	Condition	Compliance to Condition
PART A - SPECIFIC CONDITIONS, CONSTRUCTION PHASE		
1.	Set up an environment management cell and ensure that the cell manages / maintains all the environmental aspects such as sewage treatment, solid waste disposal, maintenance of green belt areas, etc., and in case the commercial space is sold / leased, then enter into an agreement with the prospective buyers to ensure that they maintain the cell and take care of all environment concerns during the operation phase of the project, In addition, sufficient fees should be levied so as to raise a corpus fund to maintain the environment cell.	The project proponent has Complied to the condition.
2.	Appoint an environment and Safety engineer during the construction phase to take care of environment and safety aspects	Complied. An Environment and safety engineer was appointed during the construction phase to look after the environment and safety aspects.
3.	The Project proponent should ensure that during the construction phase utmost care is taken to ensure that there is no noise nuisance, no air and water pollution and no disturbance to the nearby inhabitant. In case of violation, the project construction activity may have to be directed to be stopped.	Complied. During the construction phase the PP made sure there is no noise nuisance, no air and water pollution and no disturbance to the nearby inhabitants.
4.	The project proponent should cover the project site from all sides by raising sufficiently tall barricades with sheets to ensure that pollutants do not spill to the surroundings.	Complied. The construction site was covered with tall barricades to ensure that the pollutants do not spill to the surroundings.
5.	Provide at the main entrance bell	Complied.



	gate, which are located at least 12' inside the boundary of the project to enable smooth flow of traffic on the main road leading to the entrance.	Main entrances are provided with bell gates, which are located at least 12' inside the boundary of the project.
6.	All required sanitary and hygienic measure should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/ bathrooms shall be provided with required mobiles toilet, Mobile STP for construction work force.	Complied. All required sanitary and hygienic measures are properly maintained before and throughout the construction phase. Sufficient number of toilets/ bathrooms are provided with required mobile toilets, mobile STP for construction workforce.
7.	A first Aid room should be provided in the project both during construction and operation of the project.	Complied. A first aid Room is provided at the project site.
8.	Adequate drinking water and sanitary facilities should be provided for construction workers at site, The safe disposal of wastewater and solid waste generated during the construction phase should be ensured.	Complied. Adequate drinking water and sanitary facilities are provided for construction workers at the site. The safe disposal of wastewater and Solid wastes generated during the construction phase are ensured.
9.	Provision shall be made for the housing of construction labourers within the sites all necessary infrastructures. The housing may be in the form of temporary structure to be removed after the completion of the project, The facilities include the crèche.	Complied. There are no in-house laborers in the site. All laborers are taken locally and they are working during daytime and return back home after work.
10.	Provision should be made for supply of fuel (Kerosene or cooking gas) utensils such as pressure cooker etc., to the labourers during construction phase.	Complied. There were no in-house laborers at the site. All laborers are taken locally and they are working during daytime and return back home after work.
11.	All the labourers to be engaged for construction should be screened for health and adequate treated before engaging them to work at the site and detailed report submitted to SEIAA. Safety standards as per National Building Code (NBC) should be ensured.	Complied All the construction workers were screened to check the status of health conditions by qualified medical practitioner on regular basis. Workers medical health checkup reports are submitted along with HYCR.



12.	For dis-infection of wastewater which is not meant for recycling for toilet flushing, use ultra violet radiation and chlorination. For treated wastewater meant for reuse for toilet flushing, disinfect by using chlorination.	Being Complied. The wastewater which is not meant for recycling for toilet, flushing is being disinfected by ultraviolet radiation. The wastewater which is meant for recycling for toilet, flushing is being disinfected using chlorination.
13.	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	Being Complied Topsoil from the construction area is carted, covered, stored and used for landscape development in the project.
14.	Disposal of muck, construction debris during construction phase should not create and adverse effect on the neighboring communities and be disposed taking the necessary precaution for general safety and health aspect of people only in approved site with the approval of Competent authority	Complied Construction debris is used within the project site for formation of roads and levelling activities.
15.	Soil and ground water samples should be tested at the project site during the construction phase to ascertain that there is no threat to ground water quality by leaching of heavy metals and or other toxic contaminants and report submitted to SEIAA.	Complied. Soil and groundwater samples are tested at the project site during the construction phase to ascertain that there is no threat to groundwater quality by leaching of heavy metals and or other toxic contaminants.
16.	Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourse and the dumpsites for such material must be secured so that they should not leach into the ground water.	Complied. Construction debris was used within the project site for formation of roads and levelling activities.
17.	The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to E(P) Rules prescribed for air and Noise emission standards.	Complied Low sulphur content diesel is being used for DG sets and the DG sets are used only during emergencies and power failure.
18.	Vehicles hired for bringing construction materials to the site should be in good condition and	Complied Pollution check certificated (emission test) of construction vehicles are made



	should confirm to the applicable air noise emission standards and should be operated only during non-peak hours.	available.
19.	Ambient noise levels should conform to the residential standards both during day and night, Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measure to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.	Complied. Noise monitoring reports are submitted with compliance report and values conform to standards.
20.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended as on August 2003.	Complied. Fly ash mixed cement was used in the project.
21.	Ready mixed concrete must be used in building construction.	Complied. Pre-mixed concrete was used for construction.
22.	Storm water control and its reuse as per CGWB and BIS standards for various applications.	Complied. Stormwater is re-used as per CGWB and BIS standards.
23.	Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices.	Complied. Pre-mixed concrete was used for construction.
24.	Only tertiary treated water shall be used for construction as per G.O. No. FEE 188 ENV 2003 dated 14.08.2003 and in terms of the orders of the principal bench of Hon'ble National Green Tribunal, New Delhi dated 4th May 2016 in original application No. 222 of 2014. The project proponent shall identify a suitable source of treated water for construction and submit an MOU/agreement with such suppliers. If so the supplier identified shall be responsible for treatment of water with appropriate technology to the standards required for construction purpose.	Complied Tertiary treated water from BWSSB was used for construction activity.



25.	No ground water is to be drawn without permission from the central/state Ground Water Authority.	Complied Tertiary treated water from BWSSB being used for construction activity.
26.	Separation of grey and Black water should be done by the use of dual plumbing line for separation of grey and black water.	Complied. Dual plumbing line is used for separation of grey and black water.
27.	Treatment of 100 % grey water by Decentralized treatment should be done.	Complied. Treatment of 100% grey water by decentralized treatment is being done.
28.	Fixtures for shower, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing device or sensor-based control.	Complied. Low flow fixtures for showers, toilet flushing and drinking are used.
29.	Use of Glass shall not exceed 40% of exposed area to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.	Complied.
30.	The provision of Energy Conservation Building Code, 2007 shall be fully complied with.	Complied.
31.	Roof should meet prescriptive requirement as per Energy Conservation Building Code, 2007 by using appropriate thermal insulation material.	Complied. Thermal insulation is used for roof as per the Energy Conservation Building Code, 2007.
32.	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, 2007 which is proposed to be mandatory for all air-conditioned spaces while it is optional for non-air-conditioned space by use of appropriate thermal insulation material to fulfill requirement.	Complied. All opaque walls enclosing air-conditioned spaces comply with the prescriptive thermal performance requirements specified in the Energy Conservation Building Code (ECBC), 2007. Appropriate thermal insulation materials are used to ensure compliance.
33.	Facilities such as ramps and separate parking shall be provided for the benefit of physically challenged.	Complied. Ramps and separate parking are provided for the benefit of physically challenged.
34.	The project shall be made operational only after necessary connection for water supply and	Complied. The project was made operational only after necessary infrastructure/



	sewerage line is provided by the competent authorities.	connection for water supply and sewerage line was provided and commissioned by the competent authorities.
35.	The project authority shall maintain and operate the common infrastructure facilities created including STP and solid waste management facility for a period of at least 5 years after commissioning the project.	Agreed to comply. The project proponent will maintain and operate the common infrastructure facilities created including STP and solid waste management facility for a period of at least 5 years after commissioning of the project.
36.	The Project Authority Shall Incorporate a Suitable Condition in the Sale Agreement/ Deed to Be Made With The Buyers That The Occupier/ Buyer Holds The Responsibilities Jointly With Other Users To Maintain Common Infrastructure Facilities Created Including STP And Solid Waste Management facility.	Complied.
37.	The proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/ traders.	Complied Project proponent has obtained the construction material from the approved quarries.
38.	The proponent shall obtain approvals from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.	Not Applicable.
39.	The project authorities shall ensure that no water bodies are polluted due to project activities.	Being Complied. The project proponent will ensure that no water bodies are polluted due to project activities.
40.	Safety standards as per National Building Code, 2005 Should be followed and ensured.	Complied. Safety standards as per National Building Code (NBC), 2005 are being followed and ensured.



41.	The project Authorities shall ensure that the National Building Code, 2005 is fully complied with and adhered to.	Complied. National Building Code (NBC), 2005 is fully complied and adhered to.
42.	The project authorities shall not use Kharab land if any for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.	Complied Kharab land is made free access to public.
43.	The project proponent shall obtain NOC before commencement of the construction activity and clearance after the completion of the construction from the Fire and Emergency Services Department, if applicable	The condition is not applicable.
44.	The project proponent shall ensure the time specification prescribed by the Honorable High Court of Karnataka in W.P. No 1958/2011 (LB- RES-PIL) on 04.12.2012 for different activities involved in construction work.	Agreed to comply.
45.	The proponent shall take up the construction activity only after obtaining NOC from BWS&SB or clearance from the competent authority for assured supply of water as the case may be.	Complied. The construction activity is started only after obtaining the NOC from Grama Panchayat.
46.	The project proponent shall ensure that the construction activity is undertaken strictly in accordance with the approved site plan/ layout drawing annexed to this Environmental Clearance Letter. However, it is subject to compliance to the provisions of local authorities regarding setbacks, FAR etc., shall be adhered to	Complied. The construction activity is completed and the as built plan approval is also obtained dated 23/5/2023
47.	The existing water body, canals and rajakaluve and other drainage and water bound structures shall be retained unaltered with due buffer	Agreed to Comply. The project proponent has maintained a buffer of 50m in which temporary structures for recreational purposes

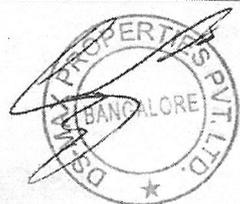


	zone as applicable and maintained under tree cover	such as open gym, park and swimming pool have been developed.
48.	The project proponent shall leave a buffer of 75 meters from the lakes, 50 meters from primary Rajakaluve, 35 meters from secondary Rajakaluve and 25 meters from tertiary Rajakaluve in Accordance with the order of the Principal Bench Of Hon'ble National Green Tribunal, New Delhi dated 4 th May 2016 in application No. 222 of 2014 in addition to sufficient buffer from the other water bodies in Accordance of law. The buffer so maintained shall be developed as green belt planting with indigenous tree species such as Neem, Akash Mallige, Mahagoni, Honge, Kadamba Ficus etc and maintained as green belt. No construction activity shall be undertaken in the said buffer zone.	Complied. The proponent has given the buffer of 50 meters from the nala passing through the project site in which the proponent has developed swimming pool, park and open gym for the recreational activities.
49.	The natural sloping pattern of the project site other than the area excavated for the purpose of construction of proposed building shall remain unaltered and the natural hydrology of the area to be maintained as it is to ensure natural flow of storm water.	Complied. The natural sloping pattern of the project site other than the area excavated for the purpose of construction of proposed building is unaltered and the natural hydrology of the area is maintained as it is to ensure natural flow of stormwater.
50.	Lakes and other water bodies within and/or at the vicinity of the project area shall be protected and conserved	Complied. There are no lakes and other waterbodies passing through the project site.
51.	The project proponent shall build in infrastructure required for use of Piped Natural Gas (PNG) such as pipelines and space for installation of PNG distribution equipment for both domestic/commercial purpose and DG set and shall ensure that PNG is supplied for both commercial and for DG sets instead of other type of fuels.	DG sets are being used only during the power failure and PNG is being used for the same.



52.	The project proponent shall provide parking facility for at least 343 number of cars.	Complied. Parking facility has been provided for 380 cars as per the as built plan approval.
53.	The project proponent shall undertake activities under corporate environmental responsibility (CER) in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority along with the details of activity, budget and time frame.	The activities as per the CER will be adhered to.

II. OPERATIONAL PHASE:		
1	The installation of the Sewage Treatment Plant (STP) of total capacity 233 KLD should be carried out before the construction of the second floor of the main structure is commenced and the plant shall be got certified by an independent expert and a report in this regard should be submitted to the SEIAA immediately. Discharge of treated wastewater shall conform to the norms & standards of the Karnataka State Pollution Control Board. Treated wastewater should be used for flushing, gardening, etc. as proposed, using dual plumbing line.	Complied. STP of 210 KLD with SBR technology has been constructed.
2	Rainwater harvesting for roof run-off with 200 Cum capacity of tanks at ground level for rainwater collection and also surface run-off harvesting as per the plan submitted should be implemented with 31 Numbers recharge pits and pre-treatment must be done to remove suspended matter, oil and grease before recharging the surface runoff.	6 number of recharge pits are provided around the premises. Rainwater harvesting for roof-top runoff is also provided.
3	Ensure that the excess runoff rainwater from the greenbelt area, which is irrigated by treated water, does not get into recharge pits and contaminate the groundwater. Such excess flow should be safely	Being Complied. Excess runoff rainwater from the greenbelt area, does not get into recharge pits and contaminate the groundwater.



	let into stormwater drains.	
4	The solid waste generated should be properly collected and segregated- insitu. The Biodegradable organic waste be composted by installing bio-converter in\ site and used. The non-biodegradable waste is disposed to the authorized recyclers.	Solid waste generated is collected separately. The Biodegradable organic waste is composted by OWC of 100 kg/day capacity in site and the same used as manure for gardening. The non-biodegradable waste is disposed to the authorized recyclers.
5	Any hazardous waste including biomedical waste should be disposed- off as per the applicable Rules and norms with necessary approvals of the Karnataka State Pollution Control Board.	Hazardous waste including biomedical waste if generated is being disposed-off as per the applicable Rules and norms with necessary approvals of the Karnataka State Pollution Control Board.
6	The project proponent shall develop a minimum of 33% of the total project site i.e., minimum 3,220.72 Sqm area for green belt. The proponent shall undertake plantation of heavy foliage indigenous tree species such as Mahagoni, Honge, Neem, Akash Mallige, Kadamba, Ficus and Ashoka, etc. at an espacement of 3 mts x 3 mts i.e. 1111 plants/ hectare. The green belt design along the periphery of the plot shall achieve attenuation factor confirming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	Complied. Greenbelt is developed and maintained properly.
7	Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.	Incremental pollution loads on the ambient air quality, noise and water quality are monitored periodically.
8	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A	The project has been constructed using energy efficient fixtures for lighting in gardens and street lights.



	hybrid system or fully solar system for the complex should be provided. Details in this regard should be submitted to the SEIAA.	
9	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Complied Traffic management plan has been prepared and being implemented.
10	A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc. and submit to the SEIAA in three months' time.	Agreed to Comply.
11	All toilets should have dual plumbing line for using treated water and no wastewater is discharged from the unit.	Complied. All toilets have dual plumbing line for using treated water and no wastewater is discharged from the unit.
12	The Environment Management Plan including the human health and Safety management plan and Fire Safety and Protection plan proposed by the proponent shall be strictly implemented.	Complied. The EMP including the human health and Safety management plan and Fire Safety and Protection plan is implemented.
13	The proposed building shall have D.G. Set of 1 No's X 1500 KVA as an alternate power supply source as proposed.	Complied. The proposed building has D.G. Set of 1 No's X 1150 KVA as an alternate power supply source.

PART-B GENERAL CONDITIONS		
1	The Environmental safe guard contained in the application should be implemented in letter and spirit.	The project proponent will take all the effective measures as per the EMP to safeguard the environmental aspects.
2	All commitments made by the proponents in their application and subsequent letters addressed to the SEAC/SEIAA should be accomplished before the construction work of the project is	Being Complied. All commitments and



	completed.	recommendations made in the EIA/EMP report will be abiding.
3	Half yearly monitoring reports should be submitted to the SEIAA and the APCCF, the regional Office, MOEF, Bengaluru.	Agreed to Comply. Half yearly monitoring reports will be submitted to the SEIAA and the APCCF, Regional Office, MoEF, Bengaluru.
4	Officials from the department of Environment and Ecology, Bangalore/APCCE, Regional Office of MOEF, Bangalore who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of the entire document submitted to MOEF/SEIAA should be forwarded to the APCCF, Regional Office of MOEF, Bengaluru/ Department of Environment and Ecology, Bengaluru.	Agreed to Comply. Complete cooperation will be extended to the visiting officer (s) of the regional office by furnishing the requisite data/ information/ monitoring report.
5	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this authority.	Agreed to Comply. In the case of any change(s) in the scope of the project, the project will furnish a fresh appraisal by the Authority.
6	Concealing factual data or submission of false/ fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental Protection Act, 1986.	Agreed to the condition.
7	The authority reserves the right to add additional safeguard measures subsequently if found necessary, and to take action including revoking of the environmental clearance under the provision of the EP Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and	Agreed and any additional safeguard measures if instructed/



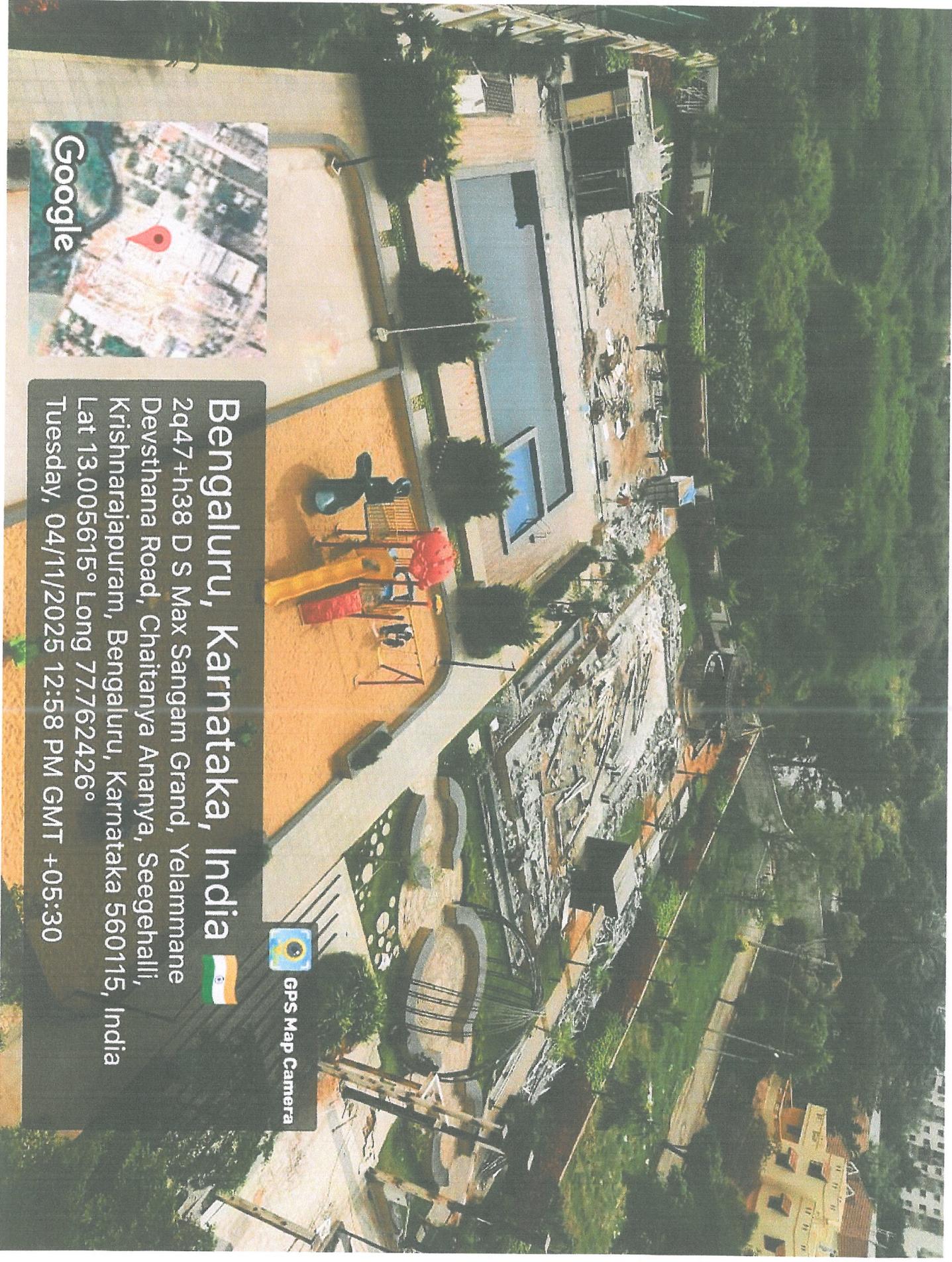
	satisfactory manner.	directed by the Department (KSEIAA/ MOEF) will be implemented and compiled.
8	All other statutory clearance such as the approvals for storage of diesel from chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife Protection Act, 1972 etc. shall be obtained as applicable by project proponents from the competent authorities.	Details of necessary statutory clearances which is already obtained are submitted.
9	The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has accorded Environmental Clearance and copies of clearance and copies of clearance letter are available with KSPCB and may also be seen on the website of the Environment and Ecology Department, SEIAA, Karnataka at http://seiaa.karnataka.gov.in or http://environmentclearance.nic.in . The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to APCCF, the Regional office of the MOEF at Bangalore Department of Environment and Ecology Bangalore.	Noted and strictly adhere to.
10	The Project proponent should display the conditions prominently at the entrance of the project on a suitable size Board for the information of the public.	Noted and strictly adhere to.
11	Any Appeal against the environmental clearance shall lie with the National Green Tribunal if preferred within a period of 30 days as prescribed under Section 16 of the National Green Tribunal act 2010.	Noted and strictly adhere to.
12	These stipulation would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1986, the public liability (Insurance) Act, 1991 and EIA Notification, 2006.	Noted and strictly adhere to.
13	Under the provisions of EP Act, 1986 legal action shall be initiated against the project proponent if it is found that construction of the project has been started without obtaining Environmental clearance.	EC vide file No. SEIAA 45 CON 2018 dated 09.05.2018 has been obtained
14	The issuance of Environment clearance doesn't confer any right to the project proponent to operate/run the project without obtaining Statutory clearances/sanctions from all other concerned authorities.	Complied. CFE vide No. CTE- 314482 and CFO vide No. W-337828 has been obtained.





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